IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

ORIGINAL APPLICATION NO. 1982 of 1997

DATE OF JUDGEMENT: 23rd October, 1997

BETWEEN:

VVL NARASIMHULU

.. APPLICANT

AND

- 1. The General Manager, South Eastern Railway, Garden Reach, Calcutta,
- The Chief Mechanical Engineer, S.E.Railway, Calcutta;
- The Sr.Divisional Mechanical Engineer(D),
 S.E.Railway, Visakhapatnam,
- The Assistant Personnel Officer, S.E.Railway, Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.P.KRISHNA REDDY

COUNSEL FOR THE RESPONDENTS: Mr. V. BHIMANNA, Addl. CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R RANGARAJAN, MEMBER (ADMN.)

None for the applicant. Mr.V.Bhimanna for the respondents.

2. The applicant in this OA was transferred as Fitter to DLS, Ranchi from DLS, Waltair in the same scale and rate of pay by the impugned order NO.WPV/400/161 dated 2.2.96



25

had filed OA 1205/96 on the file of this Bench impugning the order of the General Manager and also his earlier transfer order from DLS, Waltair. That OA 1205/96 was disposed of on 7.7.97. The contentions raised in that OA are similar to the contentions raised in this OA. One of the pleas raised in that OA was that the transfer is irregular when it was issued due to some incidence in the Diesel Shed and such incidence should have been inquired into properly and then only on the basis of that inquiry the transfer should be affected as the transfer was done as a punity measure. That plea is also taken in this OA.

- 5. After considering all the grounds in OA 1205/96, OA was dismissed for the reasons stated in judgment dated 7.7.97 as lacking in merit. Against that order in OA 1205/96, Writ Petition No.21222/97 was filed in the High Court of Andhra Pradesh which was heard by a The Division Bench held that, "the Bench Division Bench. got no manner of doubt that the transfer is effected on administrative ground. As malafides no have been established, we concur with the reasons given by the Tribunal for rejecting the OA and hence the WP was. dismissed".
- As the present OA is identical to the OA 1205/96 which was dismissed and confirmed by the appellate court, I see no reason to differ from the judgement given in OA 1205/96 for the reasons stated therein. Hence this OA is also dismissed as having no merit. No order as to costs.

(R.RANGARAJAN) MEMBER (ADMN.)

DATED: 23rd October, 1997 Dictated in the open court. Andri D. R.

Copy to :-

- The General Manager, South Easter Railway, Garden Reach, Calcutta.
- The Chief Mechanical Engineer, South Easter Railway, Calcutta.
- The Senior Divisional Mechanical Engineer (D), South Easter Railway, Visakhapatnam.
- 4. Whe Assistant Personnel Officer, South Easter Railway, Visakhapatnam.
- 5. One copy to Mr. P.Krishna Reddy, Advocate, CAT., Hyd.
- 6. One copy to Mr. V.Bhimanna, Addl.CGSC., CAT., Hyd.
- 7. One dopy to D.R. (A), CAT., Hyd.
- 8. One duplicate copy.

srr





TYPED BY COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD

THE HOM'BLE SHRI R.RANGARAJAN : M(A)

THE HON'BLE SHRI 8.5.JAI PARAMESHWAR :

Dated: 23-10-97

ORDER/JUDGMENT .

M.A/R.A/C.A.NO.

0.A.NO. 198 /97

Admitted and Interim Directions Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn
Dismissed for Default
Ordered/Rejected
No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक वंशिकरण Central Administrative Tribunal शेषक /DESPATCH

₽3 NOV 1997

हॅदराबाद खायपीठ HYDBIABAD BENCH